

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-1140(ND)/2018

IN THE MATTER OF:

ICICI Bank Ltd.	...	Applicant/Petitioner
Vs		
Gwalior Bypass Project Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr Shivank Diddi and Mr Siddhant Kumar, Advocates for the Applicant in IA No. 5115 of 2020
For the Respondent	:	Mr. Yash Kapoor, Adv. in IA 2475/2022, 3325/23, 3609/23, 6262/23 - Counsel on behalf of the NHAI
For the RP	:	Mr. Manav Sharma, Ms. Anshika Chadha, Advs.

ORDER

IA-2475/2022, IA-3325/2023, IA-3609/2023 and IA-6262/2023

Ld. Counsel Mr. Manav Sharma for the RP appeared and reported that the mediation proceedings are going on in the above four IAs and the next date fixed for mediation is 24.05.2024. Accordingly, there is a request for adjournment post the date.

At his request and by consent of both sides list the matter **on 05.06.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)